

O.A.No.233/2010

S.R. Sahoo.....Applicant.
Vs.

Union of India & Ors.Respondents.

ORDER DATED 6th MAY, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member(A)

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Heard Mr. Achintya Das, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing on notice for the Respondents (Railways) and also perused the materials placed on record.

2. As submitted the Ld. Counsel for the applicant a Revision Petition in the form of an Appeal against enhanced punishment order issued by the Review Authority has been filed before Respondent No.4 on 03.04.09 (Annexure-A/15) and the same has still not been decided by the Revisionary Authority. This application has been filed as per provisions existing in the Railway Servants (Discipline and Appeal) Rule, 1968.

3. Hence, at this stage I refrain from going into the merit of this case. As the Revision Petition is pending and as agreed to by the Ld. Counsel for the parties Respondent No.2 is directed to consider the Revision Petition at Annexure-A/15

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within 45 days from the date of receipt of the copy of this order from this Tribunal. The grounds urged in the O.A. should be taken into account while considering the Revision Petition.

4. With the above observations and directions this O.A. is disposed of at the admission stage itself. No costs.

5. Copy of this order along with copy of this O.A. be sent to Respondent No. 2 for compliance.

Khaitan
ADMN. MEMBER

Kalpenwar